

युवा चेतना की ओर से हुआ वेबिनार

जनसत्ता संवाददाता
नई दिल्ली, 4 जुलाई।

युवा चेतना की ओर से 'कोरोना चुनौती एवं अवसर' विषय पर वेबिनार का आयोजन हुआ। वेबिनार का उद्घाटन करते हुए स्वामी अभिषेक ब्रह्मचारी ने कहा जनता की रसोई के माध्यम से युवा चेतना लगातार ग्रामीण भारत में सक्रिय है। नीति आयोग के सीईओ अमितभ कांत ने कहा कि कोरोना काल में डिजिटल इंडिया को ताकत मिली है। ग्रामीण भारत में रहने वाले लोगों ने भी डिजिटल प्रारूप को स्वीकार किया है। युवा चेतना के राष्ट्रीय संयोजक रोहित कुमार सिंह ने कहा कि महामारी के समय सभी को सेवाभाव से कार्य करने चाहिए। वेबिनार की अध्यक्षता करते हुए राष्ट्रीय मानवाधिकार आयोग की सदस्य ज्योतिका कालरा ने कहा कि विद्यार्थियों के लिए शिक्षण संस्थान अब खुलने चाहिए। गलगोटिया विवि के सीईओ ध्रुव गलगोटिया ने कहा कि हम डिजिटल शिक्षा पर फोकस कर रहे हैं। मुख्य वक्ता सर गंगाराम अस्पताल के अध्यक्ष डॉ डीएस राणा ने कहा कि जैसे संशय हो वैसे ही चिकित्सक के परामर्श में जाना चाहिए। डीयू के कुलपति डॉ पीसी जोशी, टाटा मेमोरीयल मुंबई के उप निदेशक डॉ शैलेश श्रीखंडे, आइआईटी कानपुर के प्रो मनींद्र अग्रवाल, एसजीपीजीआई लखनऊ के डॉ सुनील प्रधान, उद्यमी मनोज गोयल एवं डॉ अनिल गुप्ता ने भी भाग लिया।

Stan Swamy put on ventilator support, NH

KAY Dodhiya

abbas.dodhiya@htlive.com

MUMBAI: Elgar Parishad accused and human rights activist Stan Swamy was put on ventilator support on Sunday afternoon after he faced severe breathing difficulties, as doctors said he was in a critical condition and that his health could have deteriorated because of post-Covid complications.

"He is quite critical with severe breathing difficulties. It could be related to post-Covid complications, and we are already examining him for this," said a doctor from Mumbai's Holy Family Hospital, where he is undergoing treatment.

The 84-year-old Jesuit priest

was shifted to the private hospital from Talaja Central Jail on May 29 after he tested positive for Covid-19.

Dr Ian D'souza, the medical director of the hospital, refused to comment on Swamy's health.

On Sunday, the National Human Rights Commission (NHRC) issued a notice to the Maharashtra government in the wake of a complaint alleging serious health condition of the imprisoned activist. In the notice sent through the state's chief secretary, the NHRC has called upon him to ensure that all possible efforts are made in providing Swamy proper medical care and treatment as part of life-saving measure and protection of his basic human rights.

"The NHRC, looking into the



Stan Swamy

complaint, alleging serious health condition of imprisoned Fr. Stan Swamy (84 years) has today issued a notice to the chief secretary, government of Maharashtra, calling upon him to ensure that every possible efforts are made in providing him proper medical care and treatment as part of life saving measure and protection of his basic human rights," the NHRC said.

Senior advocate who is representing Swamy in the Bombay High Court on Friday told the court that the main concern was to grant bail on medical grounds. He is critical of the continued hospitalisation and he is granted bail.

When asked about Swamy's condition, Desai said, "He is in a critical condition. My main concern is to extend the hospitalisation. He is granted bail and roaming around. Further hospitalisation is required."

Besides the application for bail on medical grounds, Swamy on Friday filed another petition under Article 32 of the Constitution (Preventive Detention) Act, 1951, seeking bail on medical grounds.

Stan Swamy on ventilator support

SPECIAL CORRESPONDENT

MUMBAI/NEW DELHI

The National Human Rights Commission (NHRC) on Sunday asked the Maharashtra Chief Secretary to ensure that imprisoned activist Father Stan Swamy received “every possible medical treatment”.

Fr. Swamy had recovered from COVID-19, but continued to remain critical. Sources at Mumbai’s Holy Family Hospital said, “He was put on the ventilator early [on Sunday] morning, but has improved a little.”

His close associate, Fr. Joseph Xavier, also told *The Hindu* that Fr. Stan had improved now.

“[NHRC] has today issued a notice to the Chief Secretary, Government of Maharashtra, calling upon him to ensure that every possible efforts are made in providing him proper medical care,” an NHRC statement said.

TMC team to meet Prez today for SG's removal

SAUGAR SENGUPTA ■ KOLKATA

A day before a "high-level" team of the Trinamool Congress was to meet President Ram Nath Kovind on the Tushar Mehta issue party Rajya Sabha MP Derek O'Brien once again raised the issue of judicial "impropriety" of a Solicitor General advising an accused.

Citing once again the doctrine of "conflict of interest" O'Brien on Sunday said, "Even a Public Prosecutor (leave alone high office of SG) cannot represent or advise the accused."

The Trinamool Congress will on Monday meet the President and seek the removal of the Solicitor General for his alleged "meeting" on Thursday with Bengal Opposition leader Suvendu Adhikari an "accused" in the Narada pay off case in which Mehta is representing the Prosecution, Central Bureau of Investigation.

Though Mehta later clarified that the alleged meeting did not materialise as the Bengal BJP Leader was politely denied impromptu appointment O'Brien dismissed his clarification as "post facto clarification only given after the meeting was highlighted" by the



Trinamool's letter to the Prime Minister seeking his removal.

Arguing "conflict of interest" O'Brien iterated "Suvendu Adhikari is an accused in the Narada and Sarada cases," adding "the Solicitor General was advising and represented the CBI in these cases."

The meeting between the "accused" and prosecution counsel amounted to the "violation of Rule 8(1)(b) of the Law officers (Condition of Service) Rules 1987 ..." He reminded that the Solicitor General was appointed to the post by the President and "has to maintain the integrity of the post all the times."

Earlier another TMC Rajya Sabha MP, Sukhendu Sekhar Roy, said that a high-level party delegation would meet the President on Monday: "We had

sought time from the honourable President and he has given us time on Monday. We will meet him to press for the demand for the ouster of the SG," the senior Trinamool leader said.

O'Brien, Roy and TMC Lok Sabha TMC Mahua Maitra had on Friday written a letter to Prime Minister Narendra Modi demanding the removal of Mehta, alleging he had met Adhikari at his official residence. The meeting "reeks of impropriety" given the fact that Adhikari was an accused and in cases that was being counseled by the Solicitor General.

Meanwhile, in an unrelated development the Trinamool Congress has approached the National Human Rights Commission seeking redress against attacks mounted by the BJP cadres in areas of Bhagwanpur in East Midnapore known to be a stronghold of TMC-turned-BJP leader Suvendu Adhikari and his father and MP Sisir Adhikari.

Until now it was the BJP that had been crying hoarse against Trinamool attacks drawing the attention of Calcutta High Court which ordered NHRC to inquire into the alleged reports of post-poll violence in Bengal.

Stan Swamy on ventilator, NHRC sends notice to Maha

Bella.Jaisinghani
@timesgroup.com

Mumbai: The condition of Elgar Parishad accused Fr Stan Swamy deteriorated in a private hospital in Bandra on Sunday. The 84-year-old tribal rights activist was put on ventilator support, prompting NHRC, NGOs and individuals to raise concerns about his health.

His friend and colleague Father Joseph Xavier told a website, "Fr Stan was put on ventilator early Sunday morning and is in critical condition." In October last year, the NIA had arrested Fr Swamy from Ranchi in the Elgar Parishad case and imprisoned him in Taloja jail for nine months, where he contracted Covid-19. Already suffering from Parkinson's Disease, he was shifted to Holy Family Hospital in Bandra on May 28 after the intervention of Bombay high court.

As word spread of his failing health on Sunday, the NHRC issued a notice to the Maharashtra government after receiving a complaint. It wrote to the state chief secretary, urging him to ensure proper medical care to Fr Swamy. The commission sought his case papers and asked for a report over the allegations. The notice followed an earlier order where the commission had advised the state government to provide adequate medical care and treatment to the elderly Jesuit priest, and submit a report within four weeks.

NHRC notice to Maha over health condition of Stan Swamy

NEW DELHI: The NHRC on Sunday issued a notice to the Maharashtra government in the wake of a complaint alleging serious health condition of imprisoned 84-year-old Father Stan Swamy. In the notice sent through the state's chief secretary, the National Human Rights Commission (NHRC) has called

upon him to ensure that every possible efforts are made in providing Swamy proper medical care and treatment as part of life-saving measure and protection of his basic human rights.

The commission has also called for a report in the light of the allegations made in the complaint, and the treatment

record of Swamy, who is very old and lodged in Taloja Jail, Navi Mumbai.

"The NHRC, looking into the complaint, alleging serious health condition of imprisoned Fr. Stan Swamy (84 years), has today issued a notice to the chief secretary, government of Maharashtra, calling upon him

to ensure that every possible efforts are made in providing him proper medical care and treatment as part of life saving measure and protection of his basic human rights," the NHRC said in a statement.

The Jesuit priest and tribal rights activist has been arrested in the Elgaar Parishad case.

This direction has come in continuation with the earlier order of the commission, wherein it had advised the state government to provide adequate medical care and treatment to Swamy, who is admitted at Holy Family Hospital, and submit a report within four weeks, it said. MPOST

Stan Swamy on ventilator support, 'oxygen level fluctuating'



**Swamy was
admitted to
a private
hospital on
May 30**

EXPRESS NEWS SERVICE
MUMBAI, JULY 4

FATHER STAN Swamy, the 84-year old Jesuit priest and tribal rights activist arrested in the Elgar Parishad case last year, has been put on ventilator after his health deteriorated early Sunday, his lawyer said.

Swamy was admitted to a private hospital on May 30 following directions from the Bombay High Court.

On Saturday, his lawyer Mihir Desai had informed the High Court that Swamy continues to be in the Intensive Care Unit. However, post-midnight, his health condition deteriorated

CONTINUED ON PAGE 2

Stan Swamy

and he had to be put on ventilator, Desai said.

"His health has deteriorated and he has difficulty breathing as his oxygen levels have been fluctuating," Desai said, adding this could be the result of long-term post-Covid complications.

On Saturday, a division bench of Justices S S Shinde and N J Jamadar posted for July 6 the hearing on Swamy's appeals against a special court order rejecting his bail plea on medical grounds and merits. The HC directed that Swamy can remain in Bandra's Holy Family Hospital until July 6.

In previous hearings, the court, after perusing Swamy's reports by the hospital medical director, had noted that there were "serious medical issues".

On Sunday, Dr Ian D'Souza, Medical Director of Holy Family Hospital, refused to comment on Swamy's health. "We have to respect patient confidentiality. I cannot disclose anything about his treatment and health at this point," he said.

Melwyn Fernandes of the Association of Concerned Catholics said, "We are deeply pained to hear that Father Stan Swamy is suffering from poor health and is currently on ventilator. He is wrongly accused because of his opposition to the government... We express deep anguish with his unjust detention," he said.

UN Special Rapporteur on Human Rights Defenders, Mary

Lawlor, expressed concern over Swamy's condition. "Horrible news to learn that Indian HRD Fr. Stan Swamy is in very serious condition and was put on a ventilator last night. He's spent 9 months in jail on unfounded charges. I'm deeply saddened and expect that every possible specialist treatment will be provided to him," Lawlor tweeted.

The National Human Rights Commission (NHRC) on Sunday issued a statement, saying it has "issued a notice to the chief secretary, government of Maharashtra, calling upon him to ensure that every possible efforts are made in providing [Stan Swamy] proper medical care and treatment as part of life saving measure and protection of his basic human rights." Earlier, the NHRC, while directing the state government to provide adequate medical care to Swamy, sought a report within four weeks.

The National Investigation Agency (NIA) arrested Swamy from Ranchi on October 8 last year and brought him to Mumbai the following day. Swamy had sought interim bail on grounds of the pandemic, citing Parkinson's disease, among other health issues. He also filed for bail on merits before the special court, stating he was arrested for challenging the indiscriminate arrests of thousands of young adivasis labeled as "Naxals" and that there was no proof of his involvement with the banned CPI (Maoists), as alleged by the central agency. The special court disallowed his pleas.

In May, before he was shifted to a private hospital, Swamy had appeared before the High Court through video-conference from Talaja jail. Swamy then told the court that when he was brought to the jail, his core systems were still functional but there has been steady regression since then and he was unable to perform his daily chores, including eating and walking without assistance.

एनएचआरसी की समिति करेगी मालदा व मुर्शिदाबाद का दौरा

राज्य ब्यूरो, कोलकाता : बंगाल में विधानसभा चुनाव के बाद हुई हिंसा की जांच करने के लिए हाई कोर्ट के निर्देश पर गठित राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की समिति छह से आठ जुलाई तक मालदा और मुर्शिदाबाद जिले का दौरा करेगी।

जानकारी के अनुसार समिति में शामिल राष्ट्रीय अल्पसंख्यक आयोग के उपाध्यक्ष आतिफ रशीद समेत अन्य सदस्य छह व सात जुलाई को मालदा, जबकि आठ को मुर्शिदाबाद जिले के हिंसा प्रभावित इलाकों का दौरा करेंगे। इस दौरान पीड़ितों से बातचीत करेंगे। गौरतलब है कि इससे पहले आयोग की समिति ने 29 जून को बंगाल के विभिन्न हिंसा प्रभावित इलाकों का अपना दौरा खत्म किया था और 30 जून को कलकत्ता हाई कोर्ट में अपनी प्रारंभिक रिपोर्ट सौंपी थी। दो जुलाई को कोर्ट के पांच जजों की पीठ ने समिति द्वारा की गई सिफारिशों के आधार पर पुलिस को सभी हिंसा पीड़ितों की शिकायत दर्ज करने का निर्देश दिया था।

NHRC SENDS NOTICE TO MAHA CHIEF SECY

NEW DELHI: The NHRC has asked the Maharashtra government "to ensure every possible medical treatment" to jailed activist Father Stan Swamy who is on ventilator support. Earlier, the NHRC had received a complaint that Swamy was being denied medical facility. In a statement, the NHRC said that it was looking into the complaint alleging serious health condition of Swamy. The commission called upon the Maharashtra chief secretary to ensure "every possible efforts are made in providing him proper medical care and treatment as part of life saving measure and protection of his basic human rights." On Sunday, Swamy's lawyer said that his condition had deteriorated further. "Earlier, the Commission had received a complaint on May 16 that Swamy was being denied medical facility during the Covid period. It was also alleged that he had not been vaccinated yet and that there was no proper medical care in jail hospital," the NHRC said.